



2026:AHC:29276

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 212 of 2026

Parma Devi And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Azad Rai, Sandeep Kumar Dwivedi
Counsel for Respondent(s) : C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Order on Correction Application No. 02 of 2026.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondent and perused the material available record.
2. In the fifth fourth line of the third paragraph of the order dated 19.01.2026, the the word "**application was**" be read as "**applications were**".
3. In the fifth fourth line of the third paragraph of the order dated 19.01.2026, the date "**04.02.2022**" be read as "**23.02.2022 and 14.02.2022**".
4. Necessary correction has been made in the order dated 19.01.2026.
5. The correction application is accordingly disposed of.
6. This order shall be treated as the part of the order dated 19.01.2026.
7. Fresh certified copy of the order be issued to learned counsel for the petitioner on payment of usual charges.

February 10, 2026
Vinod.

(Prakash Padia, J.)